

which will come in course of payment during the year ending the 31st day of March, 1960, in respect of 'Opium'."

DEMAND NO. 108—CAPITAL OUTLAY OF THE MINISTRY OF COMMUNITY DEVELOPMENT AND CO-OPERATION

"That a supplementary sum not exceeding Rs. 1,08,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1960, in respect of 'Capital Outlay of the Ministry of Community Development and Co-operation'."

DEMAND NO. 121—OTHER CAPITAL OUTLAY OF THE MINISTRY OF FOOD AND AGRICULTURE

"That a supplementary sum not exceeding Rs. 7,76,99,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1960, in respect of 'Other Capital Outlay of the Ministry of Food and Agriculture'."

DEMAND NO. 130—CAPITAL OUTLAY OF THE MINISTRY OF STEEL, MINES AND FUEL

"That a supplementary sum not exceeding Rs. 5,55,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1960, in respect of 'Capital Outlay of the Ministry of Steel, Mines and Fuel.'"

DEMAND NO. 131—CAPITAL OUTLAY ON POSTS AND TELEGRAPHS (NOT MET FROM REVENUE)

"That a supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1960, in respect

of 'Capital Outlay on Posts and Telegraphs (Not met from Revenue)'."

12.44 hrs.

MOTION RE: SUSPENSION OF RULE

Mr. Deputy-Speaker: Now we will take up the next item.

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, I beg to move:

"That the first proviso to Rule 74 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for reference of the Tripura Land Revenue and Land Reforms Bill, 1959, to a Joint Committee of the Houses be suspended."

Sir, I am going to move a few moments hereafter that a Bill known as the Tripura Land Revenue and Land Reforms Bill be referred to a Joint Committee of both Houses.

Mr. Deputy-Speaker: There are so many talks going on between different groups. It is difficult to carry on business here. Order, order. Some hon. Members do not even hear my calling. The hon. Minister may now proceed.

Shri Datar: It is proposed in the motion that I am going to make that this Bill, namely, the Tripura Land Revenue and Land Reforms Bill be referred to a Joint Committee. You are aware of Rule 74 which says that such motions cannot ordinarily be made in respect of any matters referred to in sub-clauses (a) to (f) of clause (1) of article 110 of the Constitution. Here, in this case, we propose to deal with the question of land reforms in general so far as the Tripura Administration is concerned.

Secondly, there were different pieces of legislation relating to land revenue administration. We thought

(Shri Datar)

that it would be better to have a detailed land revenue administration also provided for in this case. You will see that in chapter IV of the Bill we are dealing with revenue, survey and settlement and the question of land revenue which, perhaps, will have to be altered if it becomes necessary. It has also to be considered. Then, we have got certain provisions relating to agrarian reforms, revenue administration and the question of compensation also.

These are a number of matters which would be in the interests of all of us to have these provisions considered very carefully by a Joint Committee. That is the reason why I am moving that that this particular proviso might be suspended and the House enabled to have this particular Bill referred to a Joint Committee so that we shall have the advantage of the views of the hon. Members of the Joint Committee, because this Bill, as I have stated, lays down or consolidates the whole law regarding land revenue administration.

Secondly, it also deals with a number of land reforms. So far as this part of the Bill is concerned, it is likely to be a model Bill to the extent that other States might take advantage of it. For this purpose I move that this particular proviso (1) to Rule 4 be suspended.

Shri Khushwaqt Rai (Kheri): One a point of order, Sir. This proviso is always sought to be suspended whenever a motion for a Select Committee is made like that.

An Hon. Member: Joint Committee.

Shri Khushwaqt Rai: So I request that a reference be made to the Rules Committee to change this Rule.

Mr. Deputy-Speaker: That would be a different affair altogether. Now, for the present we shall decide; and if the hon. Member puts in a motion we will see whether that can be done.

The question is:

"That the first proviso to Rule 74 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for reference of the Tripura Land Revenue and Land Reforms Bill, 1959, to a Joint Committee of the Houses be suspended."

The motion was adopted.

12.50 hrs.

TRIPURA LAND REVENUE AND LAND REFORMS BILL

The Minister of State in the Ministry of Home Affairs (Shri Datar):
Sir, I beg to move:

"That the Bill to consolidate and amend the law relating to land revenue in the Union Territory of Tripura and to provide for the acquisition of estates and for certain other measures of land reform be referred to a Joint Committee of the Houses, consisting of 30 members; 20 from this House, namely:—

Shri Bangshi Thakur, Shri Rungsung Suisa, Shri Dharanidhar Basumatari, Shri Etikala Madhusudan Rao, Shri Ghanshyamlal Oza, Shri Bibhuti Mishra, Major Raja Bahadur Birendra Bahadur Singh, Shri M. Gulam Mohideen, Shri Shobha Ram Shri Raja Ram Misra, Shri J. B. S. Bist, Shri N. B. Maiti, Shri H. Siddananjappa, Shri Dasaratha Deb, Shri Laisram Achaw Singh, Shri Pramathanath Banerjee, Shri Tridib Kumar Chaudhuri, Shri Ram Chandra Majhi, Shri Bijaya Chandrasingh Prodhan and the mover

and 10 Members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the